

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of August, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.8.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	48/MP/2025	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 01.04.2024 to 31.03.2029(<i>On admission</i>).
	2.	283/MP/2025	BSPHCL	Petition u/s 79 of Electricity Act seeking appropriate direction/clarification in respect of order dated 22.2.2021 in Petition No. 405/MP/2019(<i>On admission</i>).
	3.	581/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (Earlier Teesta Urja Ltd.) to NDMC through the Petitioner under a back-to-back arrangement for the month of April 2022 amounting to Rs. 10.89 Crore and for the month of May 2022 amounting to Rs. 0.46 Crore, Open Access Charges of Rs. 0.09 Crore along with Late Payment Surcharge (<i>on admission</i>)
	4.	675/TL/2025	MPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	5.	690/AT/2025	MPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	643/AT/2025	NHPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the ISTS Grid connected Solar Power projects of 1200 MW and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 28.07.2023 and its amendments thereof. (NHPC Tranche-IX, Tender ID: 2024-NHPC-825552-1)
	7.	245/TL/2025	KITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central

				Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam Transmission Limited.
	8.	244/AT/2025	KITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kudankulam ISTS Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	9.	671/MP/2025	BKTL	Petition under Section 17(3) & 17(4) of the Electricity act seeking approval for creation of security interest over petitioner's assets in favour of Respondent No. 9 (who is acting as the security trustee for the purpose of holding the securities on behalf of and for benefit of the lender) in terms of the security trustee agreement dated 25.03.2025 (including its assignees, transferees, novates) in respect of the Petitioner's Transmission Project
	10.	672/MP/2025	KBTL	Petition under Section 17(3) & 17(4) of the Electricity Act seeking approval for Creation of Security Interest over petitioner's assets in favour of Respondent No. 4 (who is acting as the security trustee for the Purpose of holding the securities on behalf of and for benefit of the Lender) in terms of the security trustee agreement dated 25.03.3035 (including its assignees, transferees, novates) in respect of the petitioner's transmission project
	11.	546/MP/2025	TRPTL	Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd., Respondent No.2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, Undertaking and other Financing Agreements, for the development of the Transmission Project
	12.	180/MP/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the

				Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	13.	261/MP/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	14.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
	15.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
	16.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	17.	230/MP/2023	SBSR-11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	18.	417/MP/2024	NTPC	Petition under Section 79 (1) (a) and 79 (1) (f) of The Electricity Act, 2003 Read with Regulation 65 of the CERC (Conduct of Business) regulations, 2023 and article 12 of Power Purchase Agreement Dated 24.8.2023 for approval of change in law and consequential determination of quantum and mechanism of compensation on account of change in law events.
	19.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the

				Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs)(Part-heard).
	20.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.01.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.
	21.	369/MP/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.09.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against ... The respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018.
	22.	430/MP/2025	SBE3PL	Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project.
	23.	616/MP/2025 alongwith I.A.No.50/2025	SVVPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory application seeking Interim directions including stay on the revocation of 50.4 MW Connectivity.
7.8.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	613/MP/2025	TPREL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter alia seeking relaxation of the

				Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) as well as relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure with regards to 288 MW connectivity at Koppal-II pooling station(<i>On admission</i>).
	2.	614/MP/2025	IL&FS	Petition under Section 79 of the Electricity Act 2003 ("EA, 2003"), read with Regulation 65 of the CERC (Conduct of Business) Regulations 2023, seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Ltd. ("TNPDC") has failed to comply with the directions issued by the Ministry of Power ("MoP"), Government of India under Section 11 of the Electricity Act, 2003(<i>On admission</i>).
	3.	695/MP/2025	VGEPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of Connectivity from 27.12.2025 till 9.6.2027(<i>On admission</i>).
	4.	Diary No. 404 & 405/2025	G1EPL	Petition under Section 79(1)(c) and (f) of the Electricity Act read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA/PPA route (Interlocutory application for urgent listing and interim reliefs).
	5.	617/AT/2025	SECIL	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Part VII of the Electricity Act, 2003 (Section 63) for Adoption of the Usage Charges for 1200 MW Solar Photovoltaic (PV) Power Station (Tranche-III) Connected to the Inter-State Transmission System (ISTS)/State Transmission System (STU) under Central Power Sector undertaking Scheme Phase-II as per the guidelines dated 5.3.2019 as amended on 13.4.2020 issued by the Central Government.
	6.	443/TD/2025	CREH15PL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
	7.	456/TD/2025	AEVLLP	Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of the CERC (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 for grant of Category V licence for

				inter-State trading of Electricity in all States and Union Territories of India.
	8	553/TD/2025	OSUSPL	Application under Sections 14 & Section 15 (1) of the Electricity Act, 2003, read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license & other related matters), Regulations, 2020, for grant of an inter-State trading licence.
	9	428/TL/2025	MUML	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a separate Transmission Licence to Mumbai Urja Marg Limited for implementation of an ISTS Project under RTM Route.
	10	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL)(Remand matter).
	11	337/MP/2025	PSRIPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada (On admission).
	12	282/MP/2021 alongwith I.A.No.61/2022	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism(Interlocutory application moved by PTC to club the Petition with 141/MP/2022).
	13	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
	14	184/MP/2019	JSWHEL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of

				unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP (Received by Remand)
	15.	41/MP/2023	SPDA	Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/ wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the periods when their plant does not generate electricity.
	16.	18/I.A/2025 in Petition No.227/MP/2022	RPPL	Application on behalf of the Applicants/Petitioners seeking directions to take on record the subsequent developments and permit the Applicants/Petitioners to make oral submissions in Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2).
	17.	261/MP/2024	APSPDCL	Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Krete Energy (I) Private Limited.
	18.	39/GT/2025	NEEPCO	Petition for truing up exercise for the period 2019-24 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2019-24 in respect of Agartala Gas Based Power Station (135 MW) (hereinafter referred to as AgGBPS) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong. AND (b) Determination of Tariff for the period 01.04.2024 to 31.03.2029 in respect of AgGBPS
	19.	40/GT/2025	NTPC	Petition for approval of tariff of Simhadri Super Thermal power Station Stage-I (1000 MW) for the period from 01.04.2024 to 31.03.2029
	20.	46/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 in respect of Chamera-I Power Station and for determination of tariff for

				the period 2024-29 in respect of Chamera-I Power Station.
	21.	50/GT/2025	SJVN	Petition for approval of generation tariff of Rampur Hydro Power Station (6x68.67 MW) for the period 01.04.2019 to 31.03.2024- Truing-up of tariff determined by the Commission vide its order dated 24.01.2022 in petition No. 28/GT/2020.
	22.	54/GT/2025	SJVN	Petition for approval of generation tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 01.04.2019 to 31.03.2024- Truing-up of tariff determined by the Commission vide its order dated 16.09.2021 in petition No. 30/GT/2020 and its order dated 4.04.2023 in Review Petition No. 27/RP/2021.
	23.	129/GT/2025	NHPC	Petition for truing up of tariff for the period 2019 and for determination of tariff for the period 2024-29 in respect of Salal Power Station.
	24.	458/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal power Station Stage-I (1000 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	25.	474/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 in respect of Uri-I Power Station and for determination of tariff for the period 2024-29 in respect of Uri-I Power Station.
12.8.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	584/MP/2025 alongwith I.A. No.63/2025	HZL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 10, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking deferment of the Start Date of the Hindustan Zinc Limited's 250 MW GNARE intimated vide notices dated 25.02.2025 and 25.03.2025 issued by Central Transmission Utility of India Limited, and quashing of the Central Transmission Utility of India Limited's notice dated 23.04.2025 and the National Load Despatch Centre's Notification of Transmission charges payable by DICs for Billing Month of May, 2025 dated 28.04.2025 imposing arbitrary and illegal financial liabilities (Interlocutory application bringing on record subsequent developments, and seeking interim relief and urgent listing).(On admission).
	2.	631/MP/2025	AEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.7.2020 executed between Apraava Energy Private Limited. and Solar Energy Corporation of India Ltd. seeking compensation on account of increase in GST Rate on renewable energy devices and parts for their manufacture, including Windmill, Wind Operated Electricity Generator (WOEG), from 5% to 12% in terms of Notification No. 08/2021-Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance (On admission).

	3.	632/MP/2025	RUVNL	Petition under Section 142 read with Section 79(1)(f) of the Electricity Act, 2003 ('Act') for non-compliance of the Order dated 12.03.2025 by Tata Power Company Limited ("Tata Power"). A copy of the Order dated 12.03.2025 in Petition No. 141/MP/2016(On admission).
	4.	667/MP/025	KPS1TL	Petition under Section 79, and Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPS-1 Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work (On admission).
	5.	673/MP/2025	SPPL	Petition seeking regulatory compliance by issuing direction to National Load Dispatch Centre, the Central Agency under Regulation-17 of the CERC (Terms and Condition for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 to allowing the Petitioner to trade Renewable Energy Certificate issued to the Petitioner against self-consumption of electricity at its co-generation facilities (On admission).
	6.	693/MP/2025 alongwith I.A.No.62/2025	FEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of time for submission of proof of ownership or lease rights under Regulation 11(A)(1) of the regulations (Interlocutory application for urgent listing and interim directions) (On admission).
	7.	714/MP/2025	ZREPL	Petition under Section 79(1)(C) and Section 79(1)(K) of The Electricity Act, 2003 R/W Regulation 27 And 28 Of Cerc (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for Seeking Extension in Commissioning Date, Start date of the Connectivity and consequential waiver of 100% Inter-State Transmission Charges (On admission).
	8.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of Connectivity from 31.12.2025 till 10.12.2026 (On admission)
	9.	686/TL/2025	BAPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of

				Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner IV Transmission Limited to implement transmission project t ?Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS & Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300MW) [1 no. bay] & M/s SJVN Green Energy Limited (500MW) [2 no. bays] RE power projects at 765/400/220kV Bikaner-IV PS under ?Regulated Tariff Mechanism? (RTM) Mode.
	10.	688/TL/2025	BTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bhuj Transmission Limited to implement transmission project Augmentation of transformation capacity at Bhuj-II PS (GIS) & Provision of ICT Augmentation and Bus Reactor at Bhuj-II Pooling Station through Regulated Tariff Mechanism (RTM) Mode
	11.	689/TL/2025	RIVH1PTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to Powergrid Kurawar Transmission Limited to implement transmission project Network expansion at 765/400/220kV Kurawar S/s for drawl of power by MPPTCL.
	12.	684/AT/2025	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Tariff Based Competitive Bidding Process for setting up of 1200 MW ISTS-Connected Wind-Solar Hybrid Power Projects (HYBRID-3) in India under the Bidding Guidelines issued by the Ministry of Power, Govt. of India on 21.8.2023 and its amendments thereof.
	13.	723/AT/2025 alongwith I.A.No.66/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 100 MW Solar PV Power Project (Tranche- VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India (Interlocutory application for urgent listing).
	14.	322/TL/2024	NERGS-1PTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission

				License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited
	15.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	16.	248/MP/2023	GMRWEL	Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023
	17.	282/MP/2023 alongwith I.A.No.59/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 06.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 07.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 07.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event(Interlocutory application for deletion the name of Respondent No.6&7.
	18.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.
	19.	254/MP/2024 alongwith I.A.No.64/2025	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.07.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of

				Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018(Interlocutory application for interim reliefs).
20.	315/MP/2025	NHPC		Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003, read with relevant provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and amendments thereof regarding wrongful levy of Transmission Deviation Charges on injection of infirm power from Parbati-II HEP 800 MW Project.
21.	277/MP/2024	IEX		Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of introduction of Green-Real Time Market (G-RTM) at Indian Energy Exchange Limited.
22.	338/MP/2025	IEX		Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 and 19 of the CERC (Power Market) Regulations, 2021 for approval of the revision in Green Contracts at Indian Energy Exchange Ltd. to align them with the Renewable Energy (RE) consumption framework as per the Ministry of Power Notification dated 20.10.2023.
23.	446/MP/2025	PXIL		Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Green RTM and High Price RTM on Petitioner's PRATYAY Platform.
24.	316/MP/2025	POSOCO		Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission order dated 28.03.2023 for approval of Performance Linked Incentive for NLDC and RLDCs for the Financial Year 2023-24(On admission).
25.	669/MP/2025 Alongwith I.A.No.56/2025 & 68/2025	AEPL		Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 9.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and other enabling powers seeking directions to CTUIL for issuance of final grant of connectivity (Interlocutory applications seeking ex-parte ad-interim relief and amendments of the Petition)
26.	255/MP/2025 alongwith I.A. No.13/2025	RSPPL		Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges dated 02.12.2024 and

				01.01.2025, raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	27.	640/TT/2025	DVC	Petition for determination of tariff for 2024-29 period of Non-ISTS 400kV Transmission Lines carrying ISTS Power of Damodar Valley Corporation for the period from 1.4.2024 to 31.3.2029.
	28.	389/TT/2025	DVC	Petition for determination of tariff for new Transmission and Distribution element of 220 kV GIS Substation and 220 kV LILO at RTPS for the control period of FY 24-29.
	29.	382/TT/2025	DVC	Petition for truing up of annual fixed charges for the period 2019-24 and determination of tariff for 2024-29 period of New Transmission & Distribution Asset/Element added in between 01.04.2014 to 31.03.2019 with Transmission & Distribution asset of Damodar Valley Corporation.
	30.	410/TT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of New Transmission & Distribution Asset/Element added in between 01.04.2019 to 31.03.2024 with Transmission & Distribution asset of Damodar Valley Corporation for the period from 1.4.2019 to 31.3.20
13.8.2025 Wednesday At 2.30 P.M. Miscellaneous Petitions	1.	315/MP/2023	SPL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and its Long-Term Customers (Procurers) for compensation due to Change in Law events(Part heard).
	2.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	3	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	4.	618/MP/2020	AP Discoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

18.8.2025 Monday Public Hearing		At 11.00 A.M.	Public Hearing Through virtual- mode	Public hearing on Draft Central Electricity Regulatory Commission (Power Market (First Amendment) Regulations, 2025 and
		At 12.00 P.M.		Draft Guidelines for the Virtual Power Purchase Agreements.
19.8.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	678/TL/2025	WRNES	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to WRNES Talegaon Power Transmission Limited
	2.	679/AT/2025	WRNES	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by WRNES Talegaon Power Transmission Limited.
	3.	433/TL/2025	RKPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Ratle Kiru Power Transmission Limited.
	4.	78/TL/2025	Pune-IIITL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License
	5.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
	6.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No.SEC/C&P/WD/ 200MW/ T7 /RfS/022019 dated 22.02.2019, Letter of Award dated 19.06.2019 or otherwise.
	7.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.

	8.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007(Part-heard).
	9.	219/MP/2023	NGEL	Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 1.12.2021 in Petition no 174/AT/2021.
	10.	91/MP/2024 alongwith I.A.Nos.60&61/2025	ASHL	Petition under Section 79 of the Electricity Act 2003 for an in-principle approval of certain events as events of Change in Law and an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost(Interlocutory application seeking amendment of present petition and deletion of the name of Respondent No.6&7) .
	11.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest (Part heard).
	12.	159/MP/2025	TNTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 11.11.2020, related to construction of Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II - Part A.
	13.	303/MP/2025	IL&FS TPCL	Petition under Section 79 of the Electricity Act, 2003, seeking quashing of the illegal claim of Rs. 129.60 Crores raised by the Respondent No. 1/ TNPDC vide demand notices dated 21.11.2024 towards Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 12.12.2013, being barred by limitation.

	14.	317/MP/2025 alongwith I.A. No.58/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Petitioner and NHPC Limited (Interlocutory application for urgent listing and interim reliefs).
	15.	321/MP/2025	SIL	Petition under section 79(f) of the Electricity act, 2003 seeking direct the respondent No.1 to pay an amount of Rs.19,05,31,515/- (Rupees Nineteen Crores Five lacs thirty-one Thousand five Hundred Fifteen Only) to the Petitioner.
	16.	623/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Dulhasti Power Station.
	17.	625/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW) for the period from 1.4.2019 to 31.3.2024.
	18.	236/GT/2021	NTPC	Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW).
	19.	482/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I-800 kV Kishenpur-Moga transmission line -I along with associated bays, Asset II-800 kV Kishenpur-Moga transmission line -II along with associated bays and Asset III-420 kV 63 MVAR Bus Reactor at Kishenpur sub-station with associated bays and 420/220 kV,250 MVA ICT III at Moga substation with associated bays for Transmission System associated with Kishenpur Moga transmission system in Northern Region.
	20.	676/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Augmentation of Transformers in Northern region Part-A" in Northern Region.
	21.	143/TT/2025	PTL	Petition seeking truing-up of Annual Transmission Charges for the period F.Y. 2019-24 and approval of Annual Transmission Charges for FY 2024-29.
	22.	102/TT/2025	WKTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for One spare unit (1-Ph) 80 MVAR reactor at 765 kV Warangal New Substation Transmission system constructed, maintained and operated by Warora Kurnool Transmission Limited vide Licence No. 79/Transmission/2022/CERC.
	23.	390/TT/2025	APCPL	Petition for revision of transmission tariff for period of 01.04.2019 to 31.03.2024 and for approval of Transmission tariff for the

				period from 01.04.2024 to 31.03.2029 of Jhajjar-Mundka 400 KV D/C ISTS Line.
24.	343/TT/2025	DTL		Petition for truing up of Transmission Tariff for period 2019-24 and determination of Transmission Tariff for period 2024-29 for 400 kV Bawana Mandaula Double Ckt. and 400 kV Bamnauli Ballabhgarh Double Ckt. Transmission Lines.
25.	383/TT/2025	NETC		Petition for truing up of the transmission tariff for 2019-24 period and the determination of Transmission Tariff for 2024-29 period for Assets under 400 kV Palatana-Bongaigaon Transmission System Project in North Eastern Region.
26.	396/TT/2024	PGCIL		Petition for determination of tariff for assets under "Eastern Region Strengthening Scheme – XXII" in Eastern Region.
27.	210/TT/2024	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Power evacuation from ARUN-3 (900MW) HEP, NEPAL of M/s SAPDC Indian Portion" in Eastern Region.
28.	211/TT/2024	PGCIL		Petition for determination of transmission tariff from DOCO/ Proposed DOCO/Anticipated DOCO to 31-03-2024 at Biswanath Chariyali (POWERGRID) under the transmission system associated with North East Northern/Western Interconnector-I Project.
29.	213/TT/2024	PGCIL		Petition for determination of Transmission Tariff from Proposed DOCO to 31-03-2024 for Transmission Asset-1: - 1 No. 220 kV Line Bay at Chamera Pooling Station under One No. of 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220kV Karian-Chamera Pool line.
30.	196/TT/2025	PGCIL		Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 50 MVAR Line Reactor at Jaipur (South) in 400 kV D/C Kota - Jaipur (South) line (Part of 400 kV D/C RAPP-Jaipur TL) utilized as Bus Reactor at Jaipur (South) Sub-station and Asset-II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (Part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILLO at Kota) under Transmission System associated with RAPP 7 & 8, Part-B? in Northern Region.
31.	385/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Establishment of Fibre Optic communication system in Northern Region.
32.	214/TT/2024	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for establishment of state-of-the-art unified centralized network management system UNMS for Northern Region (nr)

				ISTS and state utility Communication Network.
	33.	299/TT/2024	PGCIL	Petition for determination of transmission Tariff from DOCO to 31.03.2024 for Switchable Line Reactors” in Western Region
	34.	300/TT/2024	PGCIL	Petition for determination of tariff for assets (02 Nos) under Establishment of Reliable Communication Scheme under Central Sector in Eastern Region.
	35.	373/TT/2024	PGCIL	Petition for determination of transmission tariff for 2 Nos of 400kV Line bays at Ariyalur SS (TANTRANSCO) for terminating NNTPS Switchyard Ariyalur (Villupuram) 400kV D/C line under Transmission system for evacuation of power from 2X500MW Neyveli Lignite Corp. Ltd TS-1(Replacement) (NNTPS)? in Southern Region.
	36.	390/TT/2024	PGCIL	Petition for determination of tariff for assets under North Eastern Region Strengthening Scheme-XIII in North Eastern Region.
	37.	448/TT/2024	PGCIL	Petition for determination of tariff for asset under Eastern Region Expansion Scheme XXVIII (ERES-XXVIII) in Eastern Region.
	38.	501/TT/2024	PGCIL	Petition for determination of tariff for Asset under NERSS-III project.
	39.	502/TT/2024	PGCIL	Petition for determination of tariff for assets under Provision of Spare Transformer & Reactor in North Eastern Region.
	40.	12/TT/2025	PGCIL	Petition for determination of tariff for the assets under "Western Region Communication Strengthening Scheme (WRCSS) scheme.
	41.	265/TT/2025	PGCIL	Petition for determination of tariff for assets (04 Nos) under Upgradation of SCADA/ RTUs/ SAS in Central Sector Stations and Strengthening of OPGW network in Eastern Region.
	42.	266/TT/2025	PGCIL	Petition for determination of tariff for assets (03 nos) under Fibre Optic communication system under Expansion of Wideband Communication Network in Eastern Region.
Coram: Member (RBV) Member (HD)	43.	15/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 03 Nos of Asset under "Powergrid works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B) in North Eastern Region.
	44.	22/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Eastern Region Strengthening Scheme X (ERSS-X) in Eastern Region.
	45.	58/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transfer of Power from Generation Projects in Sikkim to NR / WR Part-A in Eastern Region.

	46.	60/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission system associated with Darlipalli TPS in Eastern Region.
	47.	93/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Eastern Region Strengthening Scheme XIII (ERSS-XIII) in Eastern Region.
19.8.2025 Tuesday At 2.30 P.M.	48.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	49.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	50.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
26.8.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	670/MP/2025	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 17 of the Power Purchase Agreements dated 25.11.2021 (PPAs) executed between Avaada Sunshine Energy Private Limited, West Central Railway & Rewa Ultra Mega Solar Limited, and Avaada Sunshine Energy Private Limited, Madhya Pradesh Power Management Company Limited & Rewa Ultra Mega Solar Limited seeking declaration that change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 1.10.2021 by way of GST Amendment Notifications qualifies as Change in Law event under Article 17 of the PPAs and consequently, direction to respondents to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law event along with carrying cost (<i>On admission</i>).
	2.	739/MP/2025	MPPMCL	Petition for seeking approval of tender Documents with the deviations for Long Term Procurement of 500 MW (For 6 Hours discharge with maximum 4 Hours continuous discharge per day) Power for 40 Years from ISTS Connected Pump Storage Plant/s through Competitive Bidding (<i>On admission</i>).
	3.	727/MP/2025	RIV4BPTL	Petition under Section 17 (3) and (4) of the Electricity Act, 2003, seeking approval for the creation of security interest by way of mortgage, hypothecation, and other encumbrances over the movable and immovable assets, present and future, of the Petitioner, Rajasthan IV 4B Power Transmission Limited.
	4.	146/MP/2017	PGCIL	Petition for approval under Regulation 54 and Regulation 55 of the CERC (Terms

				and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for one-time reimbursement of carrying cost for replacement of porcelain insulators with Polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region (Received by Remand).
	5.	468/TL/2025	CBRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Chitradurga Bellary REZ Transmission Limited.
	6.	325/MP/2025	FatehgarhIV	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with provisions of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh IV Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date in delay in commissioning of the Interstate Transmission System for Transmission system for evacuation of power from REZ (20 GW) in Rajasthan under Phase III- Part A1, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential relief thereof).
	7.	339/MP/2025	Fategarh3	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003; read with applicable provision of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh III Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date for delay in commissioning of the Interstate Transmission System for ?Transmission system for evacuation of pow... er from REZ (20 GW) in Rajasthan under Phase III- Part A3?, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential reliefs thereof.
	8.	239/MP/2021	GTTPPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.

	9.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
	10.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.
	11.	547/MP/2025	NRLDC	Petition under Section 79 and Section 142 of the Electricity Act 2003 read with Regulation 12 Power to Remove Difficulty of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2024, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2024 and other associated issues.
	12.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited
	13.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
	14.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity to the Petitioner in

				terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the Power Purchase Agreement dated 22.4.2007.
	15.	435/MP/2024 alongwith I.A.No.93/2024	AJSPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the ?Change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest (Interlocutory application seeking issuance of an ex-parte ad-interim directions).
	16.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with Interest (Part heard).
	17.	36/MP/2024 along with IA No.43/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent No. 1 and the Petitioner (Interlocutory application for interim reliefs).
	18.	91/GT/2023	NTPC	Petition for approval of tariff of North Karanpura Super Thermal Power Station Project (3x660 MW) for the period from anticipated COD of Unit#1 (1.3.2023) to 31.3.2024.
	19.	618/GT/2025	MUNPL	Petition for revision of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit-I (i.e. 30.4.2019) to 31.3.2024 after the truing up exercise.
	20.	676/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	677/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Raghunathpur Thermal Power Station, Units I & II (2 x 600 MW) for the period from 1.4.2019 to 31.3.202

	22.	718/GT/2025	NHPC	Petition for determination of generation tariff of Parbati-II HE Project (800 MW) for the period 1.4.2025 to 31.3.2029.
	23.	197/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Asset for Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region.
	24.	268/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station under "ICT augmentation at 2x315 MVA, 400/220 kV Shujalpur (PG) Sub-station in Western Region.
	25.	269/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station under "Sub-station Extensions for Transmission System associated with Vindhyachal-V Project of NTPC (Part-B) in the Western Region".
	26.	270/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area Part-B in Eastern, Western and Southern Region.
	27.	329/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 765 kV line bays at Raigarh (Tamnar) powergrid Pooling Station and 2 Nos. 765 kV line bays at 765kV Dharamajaygarh Powergrid Pooling Station (For Termination of Dharamajaygarh PS section B Raigarh (Tamnar) PS 765 kV D/c line, Under TBCB) under Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool in Western Region.
	28.	16/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of

				Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	29.	474/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?Eastern Region Strengthening Scheme ? VII (ERSS-VII)? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	30.	189/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?POWERGRID work associated with common transmission system for Phase-II generation projects in Odisha? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	31.	190/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?Baharampur (POWERGRID) ? Bheramara (BANGLADESH) 02ND 400 kV D/C transmission line (INDIAN PORTION)? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	32.	378/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?Barh Transmission System? in Northern, Eastern and Western Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity

				Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	33.	387/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?POWERGRID works associated with Eastern Region Strengthening Scheme XVIII? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	34.	151/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V)? in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	35.	267/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under "WRSS IX Transmission Scheme in Western Region". under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	36.	597/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV S/C line-2 Ramagundam-Hyderabad in Southern

				Region and Asset-II: Bhadrawati (Chandrapur) HVDC back-to-back station (2x500 MW) between Western Region and Southern Region associated with Chandrapur HVDC back-to-back project (2x500 MW).
	37.	683/TT/2025	PTCL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the Transmission System of Patran Transmission Company Private Limited.
	38.	192/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Asset: 2 Nos. 220 kV Line bays at Saharanpur under scheme named as 2 Nos. 220 kV Line bays at Saharanpur (PG) in Northern Region.
	39.	212/TT/2024	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Seven No. of Assets under Provision of Spare ICT's in Northern region.
	40.	284/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Seven No. of Assets under Scheme to control Fault level in Northern region (Phase-II).
	41.	408/TT/2024	PGCIL	Petition for determination of transmission Tariff from DOCO to 31-03-2024 for Transmission Assets under Eastern Region Strengthening Scheme-XVII(Part-B) [ERSS-XVII (Part-B)]" in Eastern Region.
	42.	446/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: 500 MVar Thyristor Controlled Reactor (TCR) at Kurukshetra under implementation of 500 MVar Thyristor Controlled Reactor at Kurukshetra 400kV bus.
	43.	285/TT/2024	PGCIL	Petition for determination of transmission Tariff from DOCO to 31-3-2024 for transmission Asset: Sub-station: 400kV Bikaner-II PS (Under TBCB) Extension: [02 Nos. 400kV Line Bays at Bikaner-II PS Bikaner (PG) 400kV D/C (Quad) line formed after removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad)], Transmission line: 400kV Bikaner-II PS - Bikaner (PG) (Quad) line: [Removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad) line at Bikaner (PG) and extension of above LILO section from Bikaner (PG) up to Bikaner-II PS to form Bikaner-II PS ? Bikaner (PG) 400kV D/C (Quad) line.] under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part F1.
	44.	59/TT/2025	PGCIL	Petition for determination of tariff for assets (09 Nos) under Strengthening of OPGW network within ER Grid and Connectivity with Other regions in Eastern Region.

	45.	262/TT/2025	PGCIL	Petition for determination of tariff for Asset-1: 01 No. 765kV 80 MVAR Single Phase Reactor at Bilaspur S/S under Procurement Of Transformer And Reactor as Per ERPC & WRPC Recommendations.
	46.	251/TT/2024	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for 07 Nos of assets (OPGW links along with associated communication equipment) under Establishment of Communication system under Expansion/ up-gradation of SCADA/ EMS System at SLDCs of Eastern Region (BSPTCL).
	47.	80/TT/2025	PGCIL	Petition for determination of transmission tariff from DOCO (Actual/Proposed/Anticipated) to 31-3-2024 for Transmission Assets under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part B1.
26.8.2025 Tuesday At 2.30 P.M. Miscellaneous Petitions Coram: Member (Law) Member (Fin)	1.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745 wrongfully and illegally deducted by the Respondents.
	2.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short – term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera – Budhipadar – Korba (Budhipadar – Korba Circuit 2 & 3 – Odisha portion) line and associated S/S bays to the Petitioner.
28.8.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	753/RC/2025	HPX	Petition in compliance of the directions issued by the Commission vide order dated 28.4.2025 in Suo-motu petition no. 08/SM/2024 for approval of the pre-specified slots in Term Ahead Market (TAM), Green Term Ahead Market (G-TAM) and High Price Term Ahead Market (HP-TAM) on Petitioner's Exchange Platform (<i>On admission</i>).
	2.	754/RC/2025	PXIL	Petition under Section 66 of The Electricity Act, 2003 and in compliance with directions issued by CERC in order dated 28.4.2025 in Petition No. 08/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Power Exchange India Limited (<i>On admission</i>).
	3.	674/RC/2025	IEX	Petition in compliance with the directions issued by the Hon'ble Central Electricity Regulatory Commission in Order dated 28.4.2025 in Suo-motu Petition No. 08/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Indian Energy Exchange Limited.

	4.	722/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 420 MW RTC power from ISTS- connected Renewable Energy Power Projects (SECI-RTC-IV) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
	5.	725/TL/2025	RRETL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Raghanesda RE Transmission Limited
	6.	724/AT/2025	RRETL	Application under Section 63 of Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System Transmission system for evacuation of RE power from Raghanesda Area of Gujarat-3GW under Phase-I being established by Raghanesda RE Transmission Limited.
	7.	697/GT/2025	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station St-III (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	8.	698/GT/2025	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 1.4.2024 to 31.3.2029
	9.	699/GT/2025	SJVNL	Petition for approval of generation tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 1.4.2024 to 31.3.2029.
	10.	700/GT/2025	SJVNL	Petition for approval of generation tariff of Rampur Hydro Power Station (6x68.67 MW) for the period 1.4.2024 to 31.3.2029.
	11.	701/GT/2025	NTPC	Petition for revision of tariff of Tanda Super Thermal Power Station, Stage-I (440 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	12.	702/GT/2025	NTPC	Petition for approval of tariff of Tanda Super Thermal Power Station Stage-I (4x110 MW) for the period from 1.4.2024 to 31.3.2029.
	13.	740/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2019 to 31.3.2024.
	14.	703/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2024 to 31.3.2029.
	15.	704/GT/2025	NTPC	Petition for revision of tariff of Faridabad Gas Power Station for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	16.	705/GT/2025	NTPC	Petition for approval of tariff of Faridabad Gas Power Station for the period from 1.4.2024 to 31.3.2029.
	17.	706/GT/2025	NTPC	Petition for revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise

	18.	707/GT/2025	NTPC	Petition for approval of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2024 to 31.3.2029.
	19.	708/GT/2025	NTPC	Petition for revision of tariff of Anta Gas Power Station (419.33 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	20.	709/GT/2025	NTPC	Petition for approval of tariff of Anta Gas Power Station (419.33 MW) for the period from 1.4.2024 to 31.3.2029.
	21.	43/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamera-III Power Station.
	22.	49/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-21 and for truing up of tariff for the period 2021-24 and for determination of tariff for the period 2024-29 & for approval of tariff in deviation from norms specified in CERC Tariff Regulation, 2024 in respect of Teesta Low Dam -IV Power Station.
	23.	440/GT/2024	TPL	Petition for truing up of tariff of SUGEN 1147.5 MW Mega Power Plant, for the period from 1.4.2019 to 31.3.2024.
	24.	516/GT/2024	TPL	Petition for truing up of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN 40) from 1.4.2019 to 31.3.2024.
	25.	44/GT/2025	TPL	Petition for truing up of tariff of DGEN 1200 MW Mega Power Plant (DGEN) 1.4.2019 to 31.3.2024.
	26.	710/GT/2025	JSWHEL	Petition for true up of capital cost & tariff for FY 2019-24 and determination of tariff for FY 2024-29 in respect of Karcham Wangtoo HEP.
	27.	711/GT/2025	GKEL	Petition for truing-up of Generation tariff from 1.4.2019 to 31.3.2024; and determination of Generation tariff for the period 1.4.2024 to 31.3.2029, in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited (GKEL).
	28.	712/GT/2025	MPL	Petition for truing up of the generation tariff for the period FY 2019-20 to FY 2023-24 and determination of the generation tariff for the period FY 2024-25 to FY 2028-29, for 2x525 MW Maithon Right Bank Thermal Power Project (MRBTTP) operated by Maithon Power Limited (MPL).
	29.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
	30.	111/MP/2021 alongwith I.A.No.38/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS (Interlocutory application for interim directions).
	31.	169/MP/2022 alongwith I.A.Nos.39&40/2025	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended

				Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited (Interlocutory application for interim directions and urgent listing).
	32.	319/MP/2022 alongwith IA No. 63/IA/2022 and 19/2025	TENGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking direction NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses (Interlocutory application for stay and seeking directions).
	33.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
	34.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	35.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	36.	239/MP/2024 alongwith I.A.No.8 &70/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4 and change the name of the Petitioner)
	37.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) dated 28.06.2017 vide Notification

				No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a ?change in law? event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to restitute the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021.
38.	422/MP/2024 alongwith I.A.No.90/2024	Western Railway		Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs(Interlocutory application for interim reliefs).
39.	430/MP/2024	PSPCL		Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India.
40.	517/MP/2024	SUPL		Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 1.1.2024 in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Commission.
41.	127/MP/2025	GTL		Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No. 1 and Respondent No. 2.
42.	314/MP/2025	PGCIL		Petition under Section 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003 and under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of

				Business) Regulations, 2023 and Regulations 67 of The Tariff Regulations, 2024 in regard to the certification of transmission system availability of 220kV Faridabad Gas Based Combined Cycle Power Project (NTPC) - Sector 58 (HVPNL) Transmission Line - Ckt 1 of the Petitioner.
	43.	327/MP/2025 alongwith I.A.No.20/2025	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of the Respondent SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for 19.2 MW capacity and grant the same within timelines stipulated in the Detailed Procedure(Interlocutory application seeking interim directions) (<i>On maintainability</i>) .
	44.	332/MP/2025	ASERJ2PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 for supply of 150 MW solar power from the ISTS connected Solar project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private [Formerly known as SBE Renewables Sixteen Projects Private Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	45.	280/MP/2025	ASERJ2PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited for the development of 180 MW ISTS connected solar power project at Devikot, Rajasthan, seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	46.	30/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit Late Payment Surcharge on compounding basis, on delayed payments qua the Monthly Energy Bills and the Change in Law Bills issued in terms of the Power Purchase Agreement dated 1.4.2013 and subsequent amendments thereto.
	47.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of Monthly Invoices(s) issued in terms of the Power Supply Agreement dated 31.12.2021 and amendments thereto.

	48.	336/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 07.11.2023 in Petition No. 270/MP/2022 against Telangana Discoms.
	49.	546/MP/2025	TRPTL	Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd., Respondent No.2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, undertaking and other Financing Agreements, for the development of the Transmission Project

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
26.8.2025